

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:5058
ANSWERED ON:02.09.2011
NATIONAL MINING REGULATORY AUTHORITY
Verma Shri Sajjan Singh

Will the Minister of MINES be pleased to state:

- (a) whether the Government proposes to frame a stringent law to check illegal mining in the country and to punish the mining mafia;
- (b) if so, the details thereof;
- (c) whether the Government proposes to set up a high powered National Mining Regulatory Authority (NMRA) to check illegal mining; and
- (d) if so, the details thereof and the time by which it is likely to be set up?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

(a) and (b): The Government has amended Rule 45 of Mineral Conservation and Development Rules, 1988 (MCDR) making it mandatory for all miners, traders, end-user, stockists and exporters to register and report all transactions of minerals for end-to-end accounting from production of minerals to its last use in the country. Separately, the Government is also considering a new draft legislation, which includes provisions for stringent measures to curb illegal mining.

(c) and (d): The proposal is part of new draft legislation, which is under consideration.